

ITEM NO.55

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.12 in CIVIL APPEAL NO. 1139 OF 2010

SHRIDHAR SHUKLA & ORS.

Appellant (s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for directions and office report)

Date: 23/09/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Appellants-in-person.

For Respondent(s) Mr. Garvesh Kabra,Adv.
Mr. Anuvrat Sharma,Adv.

Mr. Ravi Prakash Mehrotra,Adv.
Mr. Vibhu Tiwari,Adv.

Mr. Manoj K.Mishra,Adv.
Mr. V.K. Mishra,Adv.

Mr. Anil Kumar Jha,Adv.

Mr. P.V. Yogeswaran,Adv.UPON hearing counsel the Court made the following
O R D E RI.A. No.12 of 2011 is dismissed.
However, the applicants would be at liberty to
file a fresh petition before this Court.

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If the applicants so choose, we direct the Supreme Court Legal Services Committee to provide legal aid to the applicants as they cannot bear the expenses for filing a petition before this Court. The Legal Service Committee may also consider bearing the actual expenses of filing a petition before this Court on behalf of the applicants.

(A.S. BISHT)
COURT MASTER(INDU SATIJA)
COURT MASTER